

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/2084(KB)2019  
IA(I.B.C)/558(KB)2024,  
IA(I.B.C)/373(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	AVAANI OXFORD OWNERS ASSOCIATE VS OXFORD FACILITIES MANAGEMENT
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Arik Banerjee, Adv. ] For the Liquidator  
Ms. Sneh Maheswari, Liquidator ]

**ORDER**

1. Learned Counsel for the Liquidator present.
2. **IA(I.B.C)/558(KB)2024:**
  - a. This application is filed by the Liquidator under Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of 6 months and the liquidation process is scheduled to expire on 30<sup>th</sup> March, 2024.
  - b. The reasons for extension seeking by the Liquidator is mentioned in paras 21 and 22 of this application.
  - c. This IA accompanied by an affidavit of Liquidator at page 23.
  - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. On being satisfied, we grant extension of liquidation period by 6 months from 30<sup>th</sup> March, 2024 and accordingly, IA(I.B.C)/558(KB)2024 is allowed and disposed of.
  - e. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.
3. List this matter for further Progress Report on **30<sup>th</sup> April, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**